

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.31/RP/2024

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Order XLVII Rule 1 of the Code of Civil Procedure, 1908.

Petitioner : Chhattisgarh State Power Distribution Co. Ltd. (CSPDCL)

Respondents : Adani Solar Energy Jaisalmer One Pvt. Ltd. (ASEJOPL) and Anr.

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member

Parties Present : Shri Sitesh Mukherjee, Sr. Advocate, CSPDCL
Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL
Shri Amit Kapur, Advocate, ASEJOPL
Ms. Sakshi Kapoor, Advocate, ASEJOPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. The learned senior counsel for the Petitioner, however, requested that the matter be listed preferably higher on the cause list.

2. The Petition will be listed for hearing on **4.8.2026 at 2.30 P.M.** preferably higher on the cause list.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

